Annexure 4 rne India Private Limited ; Date of commencement of CIRP: 22nd April, 2025 ; List of Creditors as on: 31st August, 2025

	List of Unsecured Financial Creditors Amount in DAR														
ı	Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims admitted										
			Date of receipt	Amount claimed	Amount of claims admitted	Nature of claims	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?	% voting share in CoC	Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
	1	ICICI Bank Limited	09.05.2025	8,67,99,344.10	8,67,99,344.10	Working Capital facility		NA	No	6.29%	NA NA	0.00	0.00	0.00	The chairn pertains to a Corporate Guarantee extended by the Corporate Debtor in favor of its subsidiary coraguny. The principal and interest corponents of the claim have been daily admitted based on the documentary evidence farmished.
		Incred Financial Services Private Limited	12.05.2025	24,23,600.00	19,23,561.00	Sales Discounting		NA	No	0.14%	NA NA	0.00	0.00	£ 00 030 00	The principal claim amount has been admitted. Interest has been calculated by the claimant up to May 7, 2025; however, the same will be considered upon receipt of the necessary clarifications and supporting documents from the claimant.
Ī	3	Manish Kumar	08.05.2025	39,18,757.00	0.00	Vendor finance		N.A	No	0.00%	NA		39,18,757.00		The claim has already been included in the claim filed by Texterity Private Limited, and full amount has been admitted. Therefore, the individual claim has not been admitted.
		Ter	nd.	9.21.41.701.10	9 97 22 905 10		0.05			690		0.00	20 19 757 00	5 40 030 40	

or fully admitted based on documents and or derifications solutionally specifies to substantist choic claims and may be revised in case any additional information become available, and one operation to be received to the expected from the continuous for discuss and are white or part of these claims maybe admitted enversing sufficient point in support of such as the case to any outdomines of the continuous from the local to sentent or the first to instruct the first to instruct of the content of the claim to such continuous threads the content of the claim to such continuous threads the content of the content of the claim to such continuous threads the content of the claim to such content of the content of the claim to such content of the content of the claim to such content of the content of the content of the content of the claim to such content of the content of